

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original application No-104/2019 (WZ)

In the matter of:

NitinDeavraj

Applicant(s)

Versus

Union Of India&Ors.

Respondent

STATUS REPORT ON BEHALF OF GUJARAT POLLUTION CONTROL BOARD (RESPONDENT NO-2)

In the matter of original application 104/2019 (WZ), Hon'ble NGT was pleased to pass the following directions vide its order dated 02.09.2020:

“The respondents have opportunity to file documents in rebuttal. Respondent no. 1 and respondent no. 3 has filed the reply. Rest of the respondent may file their reply within 2 weeks. No further opportunity will be given. The respondents are directed to file their reply within 2 weeks.”

1. Gujarat Pollution Control Board (GPCB) has issued consolidated consent and authorization (CC&A) to M/s. Sal steel Limited, Bharapar, Gandhidham, Kutch for manufacturing of Sponge iron, SS/MS round, Angles, Ferro alloy, coils, beam angles etc under The Water Act (Prevention and control of Pollution) Act-1974, The Air Act (Prevention and control of Pollution) Act-1981 & The Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016, framed under the Environmental (Protection) Act, 1986 with stipulated conditions mentioned therein vide order dated 03/02/2017, which is valid up to 03.05.2021. (Copy attached as an annexure-I).
2. Unit has obtained Environment Clearance (EC) form SEIAA, Gujarat vide order dated 01.05.2017 for the additional product cement form clinker (Copy attached as an annexure-II). Based on EC, GPCB has granted Consent to establish (CTE) and Subsequently CC&A amendment was issued for the same to unit vide order dated

14.11.2017, which is valid up to 17.09.2022(Copy attached as an annexure-III).

3. As per para-2 of petition Revocation order challenged by petitioner

It is submitted that as per provisions of The Water Act and The Air act, the appellant authority Constituted by State Government (Department of Forest and Environment Department (DoFE)) and the appeal forward vide letter dated 20/04/2020 to appellant authority for further necessary action.(Copy attached as an annexure-IV).

4. For utilizing of Bore well water for industrial purpose without permission

It is submitted that Board had forwarded received various representations to CGWA for their further necessary action for utilizing of Bore well water for industrial purpose without permission. (Copy attached as an annexure-V).

Subsequently, M/s. Sal steel limited had obtained permission from CGWA for withdrawing of bore-well water for industrial purpose vide order dated 26.12.2019 of 2436 M3/ day. Unit has obtain NOC having number CGWA/NOC/IND/ORIG/2019/6854 dated 13/12/2019 for ground water extraction.(Copy attached as an annexure-VI).

5. Brief History and Action Taken By Board:-

Regional officials of Kutch-East had carried out periodically monitoring of M/s Sal Steel Industry for the compliance of various conditions stipulated in CC&A.

Based on inspection report dated 11/06/2019, 01/07/2019 & 11/07/2019. Board had issued closure direction under Air Act vide order no-GPCB/CCA-KUTCH-345(7)/ID 18021/515361 dated 30/07/2019 with 15-days effect for the non-compliance observed in reports.

Industry submitted report with steps taken wrt closure direction along with supporting documents to GPCB. Based on inspection report of regional office and steps taken by industry, Board had issued revocation vide order

dated 14/08/2019 which was further extended vide order 12/12/2019 and 11/02/2020 granted trial for two month with conditions mentioned therein.

Subsequently as per Board circular dated 30/03/2020, under prevalent COVID-19 situation, the said revocation was further considered extended up to 30/06/2020.

The Board had monitored the plant to verify the compliance time to time and on the basis of compliance verification the said closure order was further revoked vide order dated 10/07/2020, 16/09/2020 and latest on 11/12/2020 and trial run granted for three month period with conditions mentioned therein. (Copy attached as an annexure-VII).

6. The compliance status with reference to revocation orders and closure direction.

- Fly ash stacked and stored in premises above ground level. The height of dumped fly ash is varies from 1meter to 5 meter. The heap of stacked fly ash observed covered with crushed slag on top side and also carried out plantation to avoid dusting/fugitive emission.
- Unit has lifted the all dumped fly ash from Tuna-Vandi site which was illegally dumped earlier.
- Out of total quantity unit has sent to cement industry @ 10803 MT for cement and block manufacture since Jul-2020 to Nov-2020 and @ 15348 MT of fly ash stored within premises.
- Unit has maintained the data regarding generation & disposal of flyash to cement industries and submitted the relevant data time to time.
- Unit has demarcated the existing flyash dumped within the premises.
- Unit has installed fly ash brick machine & taken trial run for production of block for disposal of flyash lied in the premises.
- Unit has submitted that work regarding preparing report to access impact on ground water, soil and air due to dumping of fly ash on environment. Unit has already appointed ATIRA and they have started work, however due to COVID-19 situation the work isdelayed.
- Unit has submitted the bank guarantee of Rs 15 Lakhs for compliance assurance.

- The statement showing analysis report of flue gas stack sampling for the last one year i.e. from 11/06/2019 is attached herewith as an Annexure-VIII which reveals that the most of the parameters were within the consented norms.
- Unit is utilizing of ground water for industrial purpose from survey no. 103/1 of Village shinay through fixed pipe line. Unit has obtained NOC for ground water withdrawal from CGWA vides order dated 13/12/2019.

7. Regarding Environment Damage Compensation :-

GPCB has recovered interim environment damage compensation (EDC) of **Rs 18 Lakhs** on 09/07/2020.

It is respectfully submitted that GPCB is regularly monitoring the situation and will remain vigilant in order to ensure compliance of the CC&A conditions.

(U. K. Upadhyay)
Unit Head, Kutch
Gujarat Pollution Control Board

Annexure-I



GUJARAT POLLUTION CONTROL BOARD

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PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016, framed under the Environmental (Protection) Act-1986. The board has granted the consent order no. **AWH- 43958** vide letter No. PC/CCA-KUTCH/345(3)/ID-18021/99843, dated-18/12/2011 which is valid up to 03/05/2016.

And whereas Board has received application inward No. **115879** dated **04/12/2016** for the **Renewal Consolidated Consent and Authorization (CC&A)** of the Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To

**M/s. S.A.L. STEEL LTD,
PLOT NO. 245/P,
VILLAGE: BHARAPAR,
TA: GANDHIDHAM,
DIST: KUTCH – 370 201.**

1. **Consent Order No. AWH-83394 Date of Issue: 31/12/2016.**

2. The consent shall be valid up to **03/05/2021** for manufacturing of following products:

SR.NO.	PRODUCT	MAXIMUM QUANTITY
1	SPONGE IRON	15000 MT/MONTH
2.	FERRO ALLOYS	2500 MT/MONTH
3.	MS/SS INGOTS ROUND, FLAT, PLATE, COIL, ANGLE & OTHERS STRUCTURAL MATERIAL	2000 MT/MONTH
4.	HR COIL/PLATE/STRUCTURAL/STEEL/I-BEAM, ANGLES, CHANNELS, H-BEAMS, WIRE RODS, MS ROUNDS (THROUGH BLAST FURNACE, SPONGE IRON & ROLLING MILLS)	10,00,000 MT/YEAR
5.	ELECTRICITY POWER	95 MW

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. You shall not carry out any activity that may attract the applicability of EIA Notification - 2006.
2. No ground water shall be used for the project coming under Dark zone without permission of competent authority.

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3. Unloading of raw material by trucks or wagon shall be carried out with proper care to avoid dropping of the material from the height.
4. The regular maintenance of valves, pumps and other machineries shall be carry out to control and minimize the fugitive emission.
5. You shall have to install online oxygen meter and U-tube manometer at the out and inlet of ESP.
6. You shall have to improve the house keeping within plant premises and submit the corrective action plan to this board to minimize the fugitive emission within plant premises.
7. You shall have to submit the fly ash management plan to this board within three month.
8. You shall have to submit the details of generation and disposal of hazardous waste at the quarterly bases to this board.
9. You shall have to install and operate sprinklers to minimize the fugitive emission within plant premises.

3. CONDITIONS UNDER WATER ACT 1974:

- 3.1 The generation and discharge of industrial effluent from the manufacturing process and other ancillary industrial operations shall be **NIL**, as used waste water for cooling purpose shall be reused for water sprinkling purpose in premises.
- 3.2 The quantity of the domestic waste water (Sewage) shall not exceed **10 KL/Day**.
- 3.3 The quality of the sewage shall conform to the following standards;

PARAMETER	PERMISSIBLE LIMIT
BOD (5 days at 20 ^o C)	20 mg/L
Suspended Solid	30 mg/L
Residual Chlorine	Minimum 0.5 mg/L

- 3.4 The domestic effluent (sewage) shall disposed through septic tank/soak pit.
 - 3.5 The unit shall install flow meters at the inlet and out let of the ETP and other utilities for measuring category wise (Category as given in Water –Cess Act-1977 schedule II) consumption of water.
- 4 **CONDITIONS UNDER AIR ACT 1981:**

- 4.1 The following shall be used as fuel in the boiler/ furnace / Thermic fluid Heater / D.G Sets as following rates:

Sr. no.	Name of Fuel	Quantity
1.	Lignite	15000 MT/Day
2.	LDO	500 Liters/Day
3.	Furnace Oil	200 Liters/Day

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4.2 The applicant shall install & operate air pollution control system in order to achieve flue gas emission norms as prescribed below.

Sr. no.	Stack attached to	Stack height in meters	Air Pollution Control System	Parameter	Permissible limit
1	Induction Furnace-1	40	Bag Filter	P M	50 mg/NM ³
2	Induction Furnace-2	40	Bag Filter	SO ₂ NOx	100 ppm 50 ppm
3	FBC Boiler (Power Plant)	75	Electro Static Precipitator	P M SO ₂ NOx	150 mg/NM ³ 100 ppm 50 ppm
4	Reheating Furnace	20	--		
5	Kiln	40	Electro Static Precipitator		
6	Electric Arc Furnace-1	40	Bag Filter		
7	Electric Arc Furnace-2	40	Bag Filter		
8	D.G. Set (Stand By)	11	---		

4.3 The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below.

Sr. no.	Stack attached to	Stack height in meters	Air Pollution Control System	Parameter	Permissible limit
1.	Kiln	40	Multi Cyclone Separator	P M	150 mg/NM ³
2.	Heating Furnace	20	Ducting & Chimney	P M	150 mg/NM ³
3.	Screen Setter 1 & 2	20	Bag Filter	P M	150 mg/NM ³
4.	Bunker House	20	Bag Filter	P M	150 mg/NM ³
5.	Crushing Screening House	11	---	P M	150 mg/NM ³
6.	Be-quanching Plant-1	30	Cyclone Separator	P M	150 mg/NM ³
7.	Day Bin Building	20	Bag Filter	P M	150 mg/NM ³
8.	Converter of Iron Ore Plant	30	Bag Filter	P M	150 mg/NM ³
9.	Be-quanching Plant -2	30	Cyclone Separator	P M	150 mg/NM ³

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- 4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 16th November-2009.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{m}^3$
1.	Sulphur Dioxide (SO_2)	Annual	50
		24 Hours	80
2.	Nitrogen Dioxide (NO_2)	Annual	40
		24 Hours	80
3.	Particulate Matter (Size less than $10 \mu\text{m}$) OR PM_{10}	Annual	60
		24 Hours	100
4.	Particulate Matter (Size less than $2.5 \mu\text{m}$) OR $\text{PM}_{2.5}$	Annual	40
		24 Hours	60

- 4.5 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted / displayed to facilitate identification.
- 4.6 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. to 10 P.M. : 75 dB (A)

Between 10 P.M. to 6 A.M. : 70 dB (A)

5 Authorization under Hazardous & Other Waste [Management, Transboundary Movement] Rules, 2016 & amended.

5.1 Authorization Number: AWH-83394 and shall valid up to 03/05/2021.

5.2 M/s. S.A.L. STEEL LTD., is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at, PLOT NO. 245/P,VILLAGE: BHARAPAR, TA: GANDHIDHAM, DIST: KUTCH – 370 201.

Sr. No.	Waste	Quantity/Year	Category	Facility
1.	Used Oil	0.180 KL/Year	5.1	Collection, storage, Transportation,, Disposal by selling out to registered recyclers/re-processor
2.	Discarded Containers	325 Nos/Year	33.3	Collection, storage, Decontamination, Transportation and Disposal by selling out to registered Vendors



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5.3 The authorization is granted to operate a facility for collection, storage, within factory premises, transportation, and ultimate disposal of Hazardous wastes by selling out to registered recyclers.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 TERMS AND CONDITIONS OF AUTHORISATION:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.

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13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7. GENERAL CONDITIONS:

- 7.1 As per "Public liability insurance act-91" company shall get Insurance policy of total project cost, if applicable & submit the valid policy to this office.
- 7.2 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, the unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB.
- 7.3 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.
- 7.4 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water (Prevention and Control of Pollution) Cess Act- 1977.
- 7.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 7.6 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to the Board for this purpose in the prescribed forms under the provisions of the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986.
- 7.7 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 framed under Environment (Protection) Act, 1986.
- 7.8 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.



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- 7.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.10 Applicant shall have to comply with all the guidelines / directive issued / being issued by MoEF&CC / CPCB / DoEF from time to time.
- 7.11 Environmental cell shall be setup and shall be responsible for the total Environmental management.
- 7.12 Monitoring in respect to Air, Water, Noise level shall be carried out and results shall be submitted to GPCB on quarterly basis.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Sushil Vegda)

Senior Environment Engineer

NO: PC/ CCA- KUTCH- 345(5)/ ID 18021/

ISSUED TO:

M/s. S.A.L. STEEL LTD,
PLOT NO. 245/P,
VILLAGE: BHARAPAR,
TA: GANDHIDHAM,
DIST: KUTCH - 370 201.

Date:

Outward No: 403163, 03/02/2017

Clean Gujarat Green Gujarat

DR. GAURAV DAHIYA, IAS
MEMBER SECRETARY
SEIAA (GUJARAT)



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

Government of Gujarat

No. SEIAA/GUJ/EC/3(b)/713/2017

Date: 01/05/2017

By R P A D

Sub: Environment Clearance to M/s. SAL Steel Ltd. for the stand alone clinker grinding unit at existing Survey No. 245/P, Vill. Bharapar, Tal. Gandhidham, Dist. Kutch..... In Category 3(b) of Schedule annexed with EIA Notification dated 14/09/2006. Time Limit

Ref: Your Proposal No. SIA/GJ/IND/63363/2016.

Dear Sir,

This has reference to your application along with Form-I dated 26/10/2016 submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted vide letter dated 24/03/2017 to the SEAC.

The proposal is for Environmental Clearance to M/s. SAL Steel Ltd. for the stand alone clinker grinding unit at existing Survey No. 245/P, Vill. Bharapar, Tal. Gandhidham, Dist. Kutch. It is a proposed unit for manufacturing of cement – 40000 MT/Month from the clinker (stand alone grinding unit), which falls in the category - 3(b) of the schedule of the EIA Notification-2006.

The project activity is covered in 3(b) and is of 'B' Category. Since, the proposed project is B2 category project, public consultation is not required as per paragraph 7(i) (III) (i) (e) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated 01/05/2017 had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on 19/04/2017. The proposal was considered by SEIAA, Gujarat in its meeting held on 01/05/2017 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. CONDITIONS:

A. 1 SPECIFIC CONDITION:

1. Project proponent shall comply the guidelines published vide O.M. no. J-13012/12-2013-IA-II (I) dated 24/12/2013 i.e. transportation by railways should not be less than 90 % of the traffic (Inward and outward put together) as per the undertaking submitted by project proponent vide letter no. NIL dated 28/03/2017.

A. 2 WATER:

2. Water consumption for the project shall not exceed 6000 liter per day from Narmada Water Canal/Water Tankers. A water meter shall be provided for the measurement of the consumption of the water and its logbook shall be maintained.
3. There shall not be any industrial wastewater discharge from the unit.
4. Domestic wastewater should be discharged as per GPCB norms.

A. 3 AIR:

5. As per the guidelines of CPCB for cement plant (considering only grinding part of the guidelines) following minimum Air Pollution Control Measures (APCM) should be provided.

Sr. no.	Section	Type of APCM
1	Fly Ash Bunker	Bag filter (with proper metallic casing, adequate stack height and stack monitoring requirement facility).
2	Clinker Crushing And Proportioning Of Raw Material & Feed Hoper/ Ground Hopper	Bag filter (with proper metallic casing, adequate stack height and stack monitoring requirement facility).
3	Cement Mill And Discharge Tube & Cement Blending Silo & Packing Hose	Bag filter (with proper metallic casing, adequate stack height and stack monitoring requirement facility).

6. The above air pollution control devices are indicative in nature. Cement Plant may explore the possibilities of other latest devices to achieve the better results to comply with the air pollution control norms prescribed by the GPCB.
7. The applicant shall carry out third party monitoring with respect to the design, and efficacy of the proposed air pollution control equipments through the credible institute like NPC, LDCE or any other institute of repute.

Office : Gujarat Pollution Control Board, "Paryavaran Bhavan" Sector-10 A, Gandhinagar-382010

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E-mail : msseiaagi@gmail.com, Website:- www.seiaa.gujarat.gov.in

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MEMBER SECRETARY

State Level Environment

Impact Assessment Authority

(SEIAA, Gujarat)

Gujarat Pollution Control Board,

"Paryavaran Bhavan"

Sector-10 A, Gandhinagar-10

8. The fugitive emission in the work zone environment and ambient air environment shall be monitored. The emission shall confirm to the standards prescribed by the concerned authorities including the Director of Industrial Hygiene and Safety as well as the Gujarat Pollution Control Board from time to time. Following indicative guidelines shall be followed to reduce the fugitive emission.
- Enclosure shall be provided at all loading and unloading operations.
 - Water shall be sprayed on all raw materials stockpile periodically to retain some moisture in top layer except wet gypsum to reduce the fugitive emission.
 - All transfer points shall be fully enclosed.
 - Accumulated dust on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.
 - Internal road shall be either paved properly to reduce the fugitive emission during vehicular movement.
 - Air borne dust shall be controlled with water sprinklers at suitable interval in the plant.

A. 4 SOLID / HAZARDOUS WASTE:

9. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
10. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
11. Used oil / waste oil shall be sold only to the registered recycler.

A. 5 SAFETY:

12. Personal Protective Equipments shall be provided to workers and its usage shall be ensured and supervised.
13. First Aid Box shall be made readily available in the unit.
14. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken on regular basis as per Factories Act & Rules.

A. 6 NOISE:

15. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise level shall confirm to the standards prescribed under Environment (Protection) Act & Rules, 1986 amended from time to time.
16. Noise levels for workers shall be as per the Factories Act & Rules.

A. 7 CLEANER PRODUCTION AND WASTE MINIMISATION:

17. The company shall undertake various waste minimization measures including :
- Metering and control of quantities of active ingredients to minimize waste.
 - Reuse of by-products from the process as raw materials or raw materials substitutes in other process.
 - Use of automated and enclosed filling to minimize spillage.
 - Venting equipment through vapour recovery system.
 - Use of close feed system into batch reactors.

A. 8 GREEN BELT AND OTHER PLANTATION:

18. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
19. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

20. Transportation of the clinker and the cement shall be done in the vehicles covered from the top.
21. All the recommendations made in the EMP report of the project and the undertaking submitted by the project proponent shall be implemented.
22. Unit must harvest the rainwater from roof tops and storm water drains to recharge the ground water.
23. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
24. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
25. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
26. During material transfer, spillages shall be avoided and garland drain be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(Gujarat)

28. The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.
29. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly.
30. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
31. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
32. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
33. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
34. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
35. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
36. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
37. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
38. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
39. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
40. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
41. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
42. This environmental clearance is valid for seven years from the date of issue.
43. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards
Yours sincerely,

(Dr. Gaurav Dahiya, IAS)
Member Secretary

Issued to:

M/s. SAL Steel Ltd.,
Shah Alloys Corporate House,
Sola- Kalol Road, Santej, Ta: Kalol,
Dist: Gandhinagar - 382721

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.

Office : Gujarat Pollution Control Board, "Paryavaran Bhawan" Sector-10 A, Gandhinagar-382010

Phone No.:- (079) 232-32152,232-41514 Fax No.:- (079) 232-22784

E-mail : msseiaagi@gmail.com, Website:- www.seiaa.gujarat.gov.in

MEMBER SECRETARY

State Level Environment

Impact Assessment Authority

(SEIAA, Gujarat)

Gujarat Pollution Control Board,

"Paryavaran Bhawan"

Sector-10-A, Gandhinagar-10

3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. Select File


(Dr. Gaurav Dahiya, IAS)
Member Secretary

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(SEIAA Gujarat)
Gujarat Pollution Control Board,
"Paryavaran Bhawan"
Sector-10-A, Gandhinagar-10



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

AMENDMENT OF CONSOLIDATED CONSENT AND AUTHORIZATION (C C & A)

GPCB/CCA-Kutch 345 (6)/ ID-18021-

Date

To,
 ✓ Sal steel Limited,
 Plot No: 245/P,
 Bharapar, Taluka: Gandhidham,
 Dist: Kutch – 370 421

Sub: - Amendment of Consolidated Consent and Authorization (CC & A) of this Board under the provision the Water (Prevention and Control of Pollution) Act-1981, the air Prevention and Control of Pollution) 1981 and the Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 framed under the Environmental (Protection) Act-1986.

Ref: -

- Consent Order No: AWH – 83394 vide no PC/CCA-KUTCH – 345 (5)/ ID : 18021 /403163 dated 03/02/2017
- EC – issued by SEIAA /GUJ/EC/3 (b)/713/2017 dated 01/05/2017.
- Your CCA- Amendment application Inward no-127801 dated 18.9.2017

The Board has granted Consolidated Consent (CC & A) vide order No: AWH-83394 dated 03/02/2017 validity up to 03/05/2021 issued vide letter No: GPCB/CCA-Kutch-345(5)/ID-18021/403163 dated 03/02/2017 is amended as under:

- The above referred CC&A order is amended as order No: **AWH-83394** and issued dated 31/12/2016 and validity period i.e. up to 03/05/2021 & shall remains unchanged.
- The Products mentioned at Condition No: 2 of the above said CCA order is amended as under:

No.	Name Of Product	Existing Quantity	Proposed Quantity	TOTAL Quantity
1.	Sponge Iron	15000MT/Month	-----	15000 MT/Month
2.	Ferro Alloys	2500 MT/Month	-----	2500 MT/Month
3.	MS/SS Ingots Round, Flat, Plate, Coil, Angle & other structural Material	2000 MT/Month	-----	2000 MT/Month
4.	HR COIL/ PLATE/STRUCTURAL/STEEL/ I- BEAM, ANGLES, CHANNELS, H- BEAMS, WIRE ROADS, MS ROUNDS (THROUGH BLAST FURNACE, SPONG & ROLLINGS MILLS)	10,00,000 MT/YEAR	-----	10,00,000 MT/YEAR
5.	ELECTRICITY POWER	95 MW	-----	95 MW
6.	Cement from Glinker(Grinding alone)	-----	40000	40000T/M

Wahly

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

SPECIFIC CONDITIONS:

1. Industry shall comply with the all conditions stipulated by SEIAA in order of Environmental Clearance dated 01/05/2017.
2. You shall have to comply with the undertaking submitted vide letter dated 27/09/2017, where you shall provide online monitoring system within 2 months time period.

TRADE EFFLUENT:

- 3.1 The quantity of domestic waste water (Sewage) shall be **10.8 KL/Day** after expansion.
- 3.2 Domestic effluent shall be disposed off through Septic Tank/ Soak pit system or it shall be treated separately to conform to the following standards:

PARAMETERS	GPCB NORMS
Suspended Solids	20 mg/l
BOD (5 days at 20 °C)	10 mg/l
Residual Chlorine	Minimum 0.5 ppm

4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 Existing flue gas emission shall be used for proposed expansion & there shall be no additional flue gas emissions:
- 4.2 The applicant shall install & operate air pollution control system in order to achieve process gas emission norms as prescribed below.

Sr. no.	Stack attached to	Stack height in meters	Air Pollution Control System	Parameter	Permissible limit
EXISTING					
1.	Kiln	40	Multi Cyclone Separator	P M	150 mg/NM ³
2.	Heating Furnace	20	Ducting & Chimney	P M	150 mg/NM ³
3.	Screen Setter 1 & 2	20	Bag Filter	P M	150 mg/NM ³
4.	Bunker House	20	Bag Filter	P M	150 mg/NM ³
5.	Crushing Screening House	11	---	P M	150 mg/NM ³
6.	Be-quanching Plant-1	30	Cyclone Separator	P M	150 mg/NM ³
7.	Day Bin Building	20	Bag Filter	P M	150 mg/NM ³
8.	Converter of Iron Ore Plant	30	Bag Filter	P M	150 mg/NM ³
9.	Be-quanching Plant -2	30	Cyclone Separator	P M	150 mg/NM ³
PROPOSED					
1.	Fly AshBunker	25	Bag filter	SPM	150 mg/NM ³
2.	Clinker Crushing And Proportioning of Raw Material & Feed Hopper/Ground hopper	25	Common Bag Filter Of adequate Capacity		
3.	Cement mill and discharge tube, cement Blending silo and packing house	32	Common Bag Filter Of adequate Capacity	SPM	150 mg/NM ³

5. Condition NO 5.2 shall be amended for addition of waste as under, in accordance with the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as under:

Sr. No.	Waste	Existing Quantity	Proposed Quantity	Total Quantity	Cat.	Facility
1.	Used oil	0.180 KL/ Year	0.180 KL/ year	0.360 KL/ year	5.1	Collection, storage, transportation and disposal by selling to GPCB authorized recyclers/sent back to suppliers.
2	Discarded/ Containers/ Barrels/ Liners/ Bags	325 Nos./ Year	400 Nos./ Year	725 Nos./ Year	33.1	Collection, storage, decontamination, transportation and disposal by selling to GPCB authorized recyclers/sent back to suppliers.

Amby

6. Remaining all other conditions of Consolidated Consent (CC&A) vide order No: AV/83394 dated 03/02/2017 validity up to 03/05/2021 issued vide letter No: GPCB/C/ Kutch-345(5)/ID-18021/403163 dated 03/02/2017 shall remains unchanged.

505

For and on behalf of
Gujarat Pollution Control Board

P.J. Vachhani
13/11

(P.J. Vachhani)
Sr. Environmental Engineer

Outward No: 427785, 14/11/2017

(Annexure-IV)

506
33312



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

URGENT

By R.P.A.D.

No: GPCB/LGT: NGT: KUTCH: 1871.559109

Date: 20/4/2020

To,
The Director (Environment) & Additional Secretary,
Forests & Environment Department,
Block No 14/ 8th Floor, New Sachivalaya,
Gandhinagar.

Subject : Complaint against M/s. Sal Steel Limited, Bharapar, Gandhidham by Shri Shambhu K. Jaru & Nitin Devraj Jaru & Others.

Reference : 1. This office letter no. GPCB/LGL/C-Kutch-432/527305 Dated 19/11/2018.
2. Hon'ble NGT Matter against M/s. Sal Steel Limited vide OA No: 104/2019(WZ) Nitin Devraj Jaru & Anr. Vs Union of India & Ors.
3. Your letter No: ENV/2019/910/E dated 26/08/2019.

Sir,
In context to the above subject and reference, earlier this office has send relevant details earlier responding letter of Department dated 26.8.2019 submitting action taken details against M/s Sal Steel Limited, Bharapar, Kutch as per the provisions of Environmental Laws under the jurisdiction of Board including submitting parawise remarks of the Appel.

Recently Shri Nitin Devaraj Jaru & others had filed petition before Hon'ble NGT vide OA No: 104/2019 (WZ) against M/s Sal steel limited, Kutch regarding violations of environmental laws and fly ash disposal in Tuna area in CRZ area etc.

The petitioner had also given reference for filing the Appel against M/s Sal Steel Limited, Kutch before Appellate Authority in his petition filed before Hon'ble NGT. The copy of Board letter along with relevant details are attached herewith for your ready reference please.

This is for your information and further necessary action please with reference to Appeal & CRZ Notification & its amended etc.

Forests & Environment Deptt
Block No. 14, 8th Floor,
New Sachivalaya, Gandhinagar

For and Behalf of
Gujarat Pollution Control Board

(R.R. Panchal)
Legal officer

Encl: As above

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

1501
~~3531~~
 11219
 2691

નં.ગુ.પ્ર.નિ.બોર્ડ/લીગલ/C-કચ્છ-૪૩૨/ 527305

આર.પી.એ.ડી.દ્વારા

તા: 19 NOV 2018

પ્રતિ,
 શ્રી એસ. એમ. સેયદ,
 અધિક સચિવ અને નિયામક શ્રી(પર્યાવરણ),
 વન અને પર્યાવરણ વિભાગ,
 ૧૪, સરદાર ભવન, ૮ મો માળ,
 સચિવાલય, ગાંધીનગર.

વિષય:- સાલ સ્ટીલ લી. પ્લોટ નં ૨૪૫/પી ગામ: ભારાપર, તા: ગાંધીધામ કચ્છ સામેની શ્રી શંભુભાઈ કરશનભાઈ જરૂની રજુઆત.

સંદર્ભ:- આપનો પત્ર ક્રમાંક: ENV/1019/910/E તા. ૨૬/૦૮/૨૦૧૯.

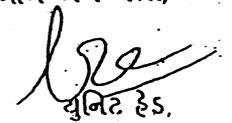
શ્રીમાન,

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે, અગાઉ મે. સાલ સ્ટીલ લી, પ્લોટ નં ૨૪૫/પી ગામ: ભારાપર, તા: ગાંધીધામ કચ્છ ની સામે મળેલી હવા પ્રદૂષણ બાબતેની વિવિધ રજુઆત અન્વયે તથા ઉત્પાદન પ્રક્રિયામાંથી ઉદભવતા ફ્લાય એસને CRZ વિસ્તારમાં નાંખવાને ધ્યાને લેતાં બોર્ડ દ્વારા તા. ૨૬/૦૮/૨૦૧૯ તથા ૩૦/૦૭/૨૦૧૯ ના રોજ હવા અધિનિયમ ૧૯૮૧ હેઠળ ક્લોઝર પાઠવવામાં આવેલ છે. તેમજ ઉદભવતાં ફ્લાય એશનું વ્યવસ્થિત સંચાલન કરવા અને હવા પ્રદૂષણ ઘટાડવા માટે જરૂરી ડાયરેક્શન પાઠવેલા હતા.

વધુમાં એકમ દ્વારા આજુબાજુના વિસ્તારોનાં બોરવેલનું પાણી ઔદ્યોગિક વપરાશ માટે જરૂરી મંજૂરી મેળવ્યા વગર ધ્યાને લેતા સેન્ટ્રલ ગ્રાઉન્ડ વોટર ઓથોરીટી, અમદાવાદને તા. ૨૦/૦૯/૨૦૧૯ના પત્રથી જરૂરી ધ્યાન દોરેલ છે, જેની નકલ આ સાથે સામેલ છે.

આમ, બોર્ડ દ્વારા જરૂરી કાર્યવાહી કરવામાં આવેલ જ છે. વધુમાં બોર્ડની ગાંધીધામ ખાતે આવેલ પ્રાદેશીક કચેરી પણ વખતો વખત એકમની મુલાકાત લે છે. અને જો કોઈ બોર્ડની મંજૂરીનું ઉલ્લંઘન બોર્ડના ધ્યાને આવે તો એકમ સામે જરૂરી કાર્યવાહી કરવામાં આવે છે. જે આપશ્રી ની જાણ સારું.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,

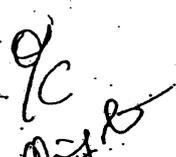


યુનિટ હેડ,

કચ્છ (પૂર્વ)

વડી કચેરી, ગાંધીનગર

બિડાણ: ઉપર મુજબ



NO: PC/CCA-KUTCH-345(9)/GPCB ID-18021/ 522238

By R.P.A.D.
Date: 20/9/19

To,
The Director,
Central Ground Water Authority,
20, Gita Mandir Rd,
Jyoti Colony, Kankaria,
Shah-E-Alam, Ahmedabad.

Subject: - Drawing of Ground water by M/s Sal Steel Pvt. Ltd, Survey No245/P, Vill: Bharapar, tal-Gandhidham, Dist.: Kutch.

Reference: - Various complains received against Sal Steel Ltd, Bharapar, Gandhidham, Kutch for drawing of Ground water without CGWA permission.

In context to the above subject and reference, it is inform you that this office has received various complains against M/s. Sal steel ltd located at Bharapar, Gandhidham, Kutch, regarding pollution & withdraw of Ground water without prior approval obtained from CGWA. A copy of various representations are attached herewith for ready reference.

Earlier, our Regional office, Kutch (East), Gandhidham inspected M/ Sal Steel Pvt.Ltd on 13/08/2019 and observed that unit is drawing Ground water from various Bore wells. The copy of Inspection report is enclosed herewith for your ready reference. The matter is withdrawal of Ground water without obtaining permission from competent authority.

This is for your information and further necessary action at your level.

For and Behalf of
Gujarat Pollution Control Board

(Smt. U. K. Upadhyay)
Environmental Engineer

Encl: As above

Copy To:

1. Rameshbhai Myajarbhai Jaru.
Village: Kidana, Ta: Gandhidham,
Dist: Kutch..... For your information with reference your letter dated 3.8.2019 and 03/09/2019.
2. Shanhubhai Karashanbhai Jaru.
Village: Kidana, Ta: Gandhidham,
Dist: Kutch..... For your information with reference your two letters dated 03/09/2019.
3. Nitinbhai Devrajbhai Jaru.
Village: Kidana, Ta: Gandhidham,
Dist: Kutch..... For your information with reference your letter dated 03/09/2019.



सत्यमेव जयते

Annexure-VI
 भारत सरकार
 जल शक्ति मंत्रालय
 जल संसाधन, नदी विकास
 और गंगा संरक्षण विभाग
 केन्द्रीय भूमि जल प्राधिकरण
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources,
 River Development & Ganga Rejuvenation
 Central Ground Water Authority

509

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Sal Steel Limited		
Project Address:	Plot No. 245/P		
Village:	Bharapar	Block:	Gandhidham
District:	Kachchh	State:	Gujarat
Pin Code:	370205		
Communication Address:	Shah Alloys Corporate House, Block No. 2221, Sola- Kalol Road, Kalol, Gandhinagar, Gujarat - 382721		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Swami Narayan College Building, Shah Alam Tolnaka, Ahmadabad, Gujarat - 380022		

1. NOC No.:	CGWA/NOC/IND/ORIG/2019/6854									
2. Application No.:	21-4/5301/GJ/IND/2019			3. Category:	Industry					
4. Project Status:	Existing Project			5. NOC Type:	New					
6. Valid from:	13/12/2019			7. Valid up to:	12/12/2021					
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
		2436.00	876960.00			2436.00	876960.00			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.: 7				Total Proposed No.: 0						
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	7	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m ³ /year):	238014.00									
11.	Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.				No. of Piezometers	Monitoring Mechanism				
						Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder				2	0	1	1			

(Compliance Conditions given overleaf)

Digitally signed by
 NANDAKUMARAN P
 Date: 2019.12.26 13:58:52 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
 Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

A. Certificate-Central Ground Water Authority (GWA) Uploaded in XGN on 01/02/2020 17:41:15 from IP No: 180.211.105.68.

B. 18021-Sal Steel Ltd accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act,1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

REVOCAION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION - 31 (A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981.

WHEREAS you are having an industrial plant for manufacturing of Sponge Iron, steel Ingots and Billets, Pig Iron and Rolling Mill Survey no. 245/P, Vill: Bharapar, Ta. Gandhidham, Dist. Kutch.

AND WHEREAS, the Board had issued closure direction under section 31 (A) of the Air (Prevention and Control of Pollution) Act-1981 vide this office order No GPCB / CCA-KUTCH-345(7) / GPCB ID 18021/515362, dated 30/07/2019 the reason stated therein.

AND WHEREAS, subsequently on the basis of compliance report submitted by you and compliance monitoring report of Regional office, said closure order was revoked vide this office order No PC/CCA-KUTCH-345 (11) / ID-18021/554390 dated 11/02/2020 and trial run granted for two month period with conditions mentioned therein. Subsequently as per Board circular dated 30/03/2020, under prevalent COVID-19 situation, the said revocation was further considered extended up to 30/06/2020.

ANDWHEREAS based on compliance report submitted by you & monitoring of Regional office, this office had issued Revocation on 10/07/2020 which is further extended vide order no. No PC/CCA-KUTCH-345 (13) / ID-18021/567842 dated 16/09/2020 and trial run granted for three month period with conditions mentioned therein.

ANDWHEREAS, unit has paid interim environment damage compensation (EDC) of Rs. 18 lakhs on 09/07/2020

AND WHEREAS, you have submitted compliance of revocation condition with photographs with supporting document on 24/11/2020 and 05/12/2020 and requested for extended of revocation order.

ANDWHEREAS, based on your submission, your industry was monitored by officers of Board on 26/11/2020 under the Air Act, 1981. During inspection plant was in operation & observed that:

1. unit has completed construction work of boundary wall/wind breaking wall (Length: 550 meter, Height :10 Ft) near to adjoining nearby farms/land.
2. Unit is completed Demarcation work of the existing Fly Ash dump and ensuring that new generated fly ash to cement manufacturers and block makers.
3. You have installed and taken trial run of fly Ash brick machine. During inspection, material feeding in Fly Ash brick machine is going on and it is also observed that unit has taken trial run production of Block.
4. Maintaining fly ash generation and disposal register for our new generation of fly ash.
5. Out of total quantity they sent to cement industry @ 10803 MT for cement and block manufacture and @ 15348 MT of fly ash stored within premises.
6. Unit has submitted that work regarding preparing report to access Impact on ground water, soil and air due to dumping of fly-ash on environment unit has already appointed

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ATIRA and they have stated work, however due to COVID-19 situation the work is delayed.

Under the above circumstances, I Smt. U. K. Upadhyay, Environment Engineer, Gujarat Pollution Control Board revoke the closure order further for **Three Months** from the date issue of this order with following conditions;

1. Unit shall submit study report regarding preparing report to access **Impact on ground water, soil and air due to dumping of fly-ash on environment including ground water in & around the fly ash dumped** in accordance with OM of MoEF dated 28/08/2019 **wlthin a month.**
2. Industry shall maintain complete record regarding daily generation and disposal of fly ash including name and address of user industry, quantum of fly ash disposal against generation with acceptance / acknowledgements of end user industry, separately for fly ash generates daily and for fly ash manage from old dump site. Industry shall submit weekly compliance report to Regional office (Kutch-East) with all supporting documents
3. Unit shall operate fly ash brick machine efficiently & adequately for disposal of fly-ash lied in premises of @ 15348 MT and submit weekly progress report of brick manufacturing to RO for compliance monitoring.
4. Unit shall not dump fly ash at any place/low lying area or use for construction without prior permission of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Signature)
11/12/2020
(Smt. U.K. Upadhyay)
Environment Engineer

NO: PC/ CCA- KUTCH- 345(13) /GPCB ID: 18021/

Date:

Issued To,

Sal Steel Ltd.

Survey no. 245/P,Vill: Bharapar,

Ta. Gandhidham, Dist. Kutch.

Copy To:

1) The superintendent Engineer (SE)

Paschim Gujarat Vij Company Limited (PGVCL),

Circle Office, Nr Bus Station

Ta – Anjar, Dist – Kutch 370110...You are requested to supply of electricity from date of issue of this order to the industrial Plant of M/s.Sal steel Limited, at Survey no. 245/P, Vill: Bharapar, Ta. Gandhidham, Dist. Kutch for Three month duration and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Signature)
11/12/2020
(Smt. U.K. Upadhyay)
Environment Engineer

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Outward No:574861,11/12/2020

Annexure-VIII**AR comparative of M/s Sal Steel Limited, Bharapar-Kutch.**

<u>Sample ID & Date</u>	<u>Sampling point</u>	<u>NOX,</u> PPM	<u>PM,</u> mg/NM3	<u>SO2,</u> PPM
	Permissible limit	50 ppm	150 mg/NM3	100 ppm
289558 28/09/2020	stack attached to FBC Boiler - 110 TPH	1.42	26	81
289559 28/09/2020	Stack attached to 100 TPD SI Kiln	0.89	37	53
282298- 19/06/2020	From flue gas stack attached to 60 TPH Boiler	1.68	29	55
278799- 20/03/2020	From SMF of stack attached to 60 TPH Boiler	1.57	43	49
278803- 20/03/2020	from SMF of stack attached to 100 TPD	1.41	58	35
277093- 24/02/2020	Stack attached to SI Kiln 500 TPD	0.61	38	65
277094- 24/02/2020	Common stack attached to Electric Arc Furnace 1 & 2	0.32	49	55
272469- 20/12/2019	From stack attached to 60 TPH boiler	1.64	46	86
270243- 15/11/2019	Stack attached to SI Kiln 100 TPD	1.33	26	37
269308- 04/11/2019	Stack attached to SI Kiln - 500 TPD	1.45	39	82
267252- 25/09/2019	From SMF of stack attached to 100 TPD kiln	0.54	34	94
264165- 05/08/2019	Common stack attached to Electric Arc Furnace	0.86	56	27
262577- 11/07/2019	Stack attached to AFBC Boiler 60 TPH	2.11	162	63
260451- 11/06/2019	Stack attached to 100 TPD SI Kiln	1.62	305	57